

GOVERNMENT OF INDIA
MINISTRY OF RAILWAYS
RAJYA SABHA
UNSTARRED QUESTION NO. 761
ANSWERED ON 24.07.2026

RESOLUTION OF LAND OVERLAPPING ISSUE BETWEEN DFCCIL AND KRIBHCO

761 DR. AJEET MADHAVRAO GOPCHADE:

Will the Minister of RAILWAYS be pleased to state:

- (a) whether Government is aware that land overlapping issue between Dedicated Freight Corridor Corporation of India Limited (DFCCIL), a wholly-owned Government company under the Ministry of Railways and Krishak Bharati Cooperative Limited at Variyav, Surat has been resolved through a joint survey and a meeting chaired by the Prant Officer, Surat City North on 22nd May, 2026, recommending rectification of revenue records through a Joint Memorandum; and
- (b) if so, the reasons why DFCCIL has not approved the Joint Memorandum despite recommendation of District Administration, the proposed solution does not cause any loss of land to DFCCIL and overlapping land has been under KRIBHCO's operational railway line, since its acquisition during 1982–85?

ANSWER

MINISTER OF RAILWAYS, INFORMATION & BROADCASTING AND
ELECTRONICS & INFORMATION TECHNOLOGY

(SHRI ASHWINI VAISHNAW)

(a) to (b): DFCCIL has planned to provide rail connectivity from New Gothangam Station on Western DFC to the Krishak Bharati Cooperative Limited (KRIBHCO) railway line covering approximately 6.2 km from New Gothangam through the construction of a Rail Flyover over the Indian Railways network.

For this purpose, DFCCIL acquired 21.76 hectares of land during 2010–2012 with width of 40 meters. Subsequently, the land was mutated in favour of Indian Railways by the State Authorities (SLAO/DILR) and was handed over to the Vadodara Division of Western Railway.

In 2025, KRIBHCO raised the issue with Special Land Acquisition Officer (SLAO), Surat that in the above 6.2 km of land, an approximately 400-metre stretch of land is overlapping with the right of way of existing KRIBHCO railway line for which the land was acquired between 1982-85. However, this 400 meter stretch land had already been mutated in favour of DFCCIL/Indian Railways.

Accordingly, a meeting was conveyed by Special Land Acquisition Officer (SLAO), Surat on 18.08.2025 for correction of the land records. Subsequently, a joint measurement was carried out by

the District Inspector of Land Records (DILR) on 27.02.2026 in the presence of representatives of all concerned stakeholders, during which the overlapping area was identified and demarcated.

Thereafter, a meeting was held on 22.05.2026 under the chairmanship of the Deputy Collector (City Prant–North), Adajan, Surat, with representatives of all concerned stakeholders to deliberate upon the issue of overlapping land survey numbers and the corresponding revenue records pertaining to this 400 meter stretch of land.

Pursuant to the deliberations, the KRIBHCO and DFCCIL were asked to submit the Joint Representation/Memorandum of Understanding (MoU), which after examining, the revenue authorities will take necessary action for correction of land records and resolution of the overlapping issue. Accordingly, a draft Joint Memorandum/Resolution has been shared by KRIBHCO with DFCCIL for examination.

The proposed resolution submitted by KRIBHCO was examined by DFCCIL and as per DFCCIL, the proposed resolution in its present form is technically not feasible to accommodate the proposed DFCCIL alignment and accordingly, DFCCIL has sought necessary clarifications from M/s KRIBHCO vide letter dated 13.07.2026. Further action will be taken by DFCCIL upon receipt and examination of the clarifications.
